Subject: Weekly Report in respect of important developments in CBEC for the week – 09.10.17 to 13.10.17 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week – 09.10.17 to 13.10.17.

1. Administrative Changes:
   - Order regarding placing of services of Shri Vishal Pal Singh, Joint Director, DGHRD, New Delhi at the disposal of Ministry of Power for the post of Deputy Secretary under Central Staffing Scheme has been issued vide Office Order No. 179/2017 dated 11.10.2017.

2. Legislative Changes:
   - Notification No. 77/2017-Cus dated 13.10.2017 has been issued to amend notification No. 50/2017- Customs to prescribe BCD and IGST rates on certain goods
   - Notification No. 78/2017-Cus dated 13.10.2017 has been issued to exempt goods imported by EOU’s from integrated tax and compensation cess
   - Notification No. 79/2017-Cus dated 13.10.2017 has been issued to amend various Customs exemption notifications to exempt Integrated Tax/Cess on import of goods under AA/EPCG. Schemes.
   - Notification No. 95/2017-Cus (NT), dt. 13.10.2017 has been issued Tariff Notification in respect of Fixation of Tariff Value of Edible Oils, Brass Scrap, Poppy Seeds, Areca Nut, Gold and Silver.
   - Notification No. 48/2017-Cus (ADD), dt. 09-10-2017 has been issued to impose definitive anti-dumping duty on the imports of "Wire Rod of Alloy or Non- Alloy Steel " originating in or exported from China PR.
   - Notification No. 38/2017-Central Tax, dt. 13-10-2017 has been issued to amend notification no. 32/2017-CT dated 15.09.2017 so as to add certain items to the list of “handicrafts goods”
   - Notification No. 39/2017-Central Tax, dt. 13-10-2017 has been issued to cross-empower State Tax officers for processing and grant of refund.
   - Notification No. 40/2017-Central Tax, dt. 13-10-2017 has been issued to make payment of tax on issuance of invoice by registered persons having aggregate turnover less than Rs 1.5 crores.
   - Notification No. 41/2017-Central Tax, dt. 13-10-2017 has been issued to extend the time limit for filing of FORM GSTR-4.
   - Notification No. 42/2017-Central Tax, dt. 13-10-2017 has been issued to extend the time limit for filing of FORM GSTR-5A
   - Notification No. 43/2017-Central Tax, dt. 13-10-2017 has been issued to extend the time limit for filing of FORM GSTR-6
   - Notification No. 44/2017-Central Tax, dt. 13-10-2017 has been issued to extend the time limit for submission of FORM GST ITC-01.
   - Notification No. 45/2017-Central Tax, dt. 13-10-2017 has been issued to amend the CGST Rules, 2017.
   - Notification No. 46/2017-Central Tax, dt. 13-10-2017 has been issued to amend notification No. 8/2017-Central Tax.
   - Notification No. 31/2017-Central Tax (Rate), dt. 13-10-2017 has been issued to amend notification No. 11/2017-CT(R).
   - Notification No. 32/2017-Central Tax (Rate), dt. 13-10-2017 has been issued to amend notification No. 12/2017-CT(R).
• Notification No. 33/2017-Central Tax (Rate), dt. 13-10-2017 has been issued to amend notification No. 13/2017-CT(R) regarding services provided by Overseeing Committee members to RBI under RCM.

• Notification No. 34/2017-Central Tax (Rate), dt. 13-10-2017 has been issued to amend notification No. 1/2017-Central Tax (Rate).

• Notification No. 35/2017-Central Tax (Rate), dt. 13-10-2017 has been issued to amend notification No. 2/2017-Central Tax (Rate).

• Notification No. 36/2017-Central Tax (Rate), dt. 13-10-2017 has been issued to amend notification No. 4/2017-Central Tax (Rate).

• Notification No. 37/2017-Central Tax (Rate), dt. 13-10-2017 has been issued to prescribe Central Tax rate on the leasing of motor vehicles.

• Notification No. 38/2017-Central Tax (Rate), dt. 13-10-2017 has been issued to exempt payment of tax under section 9(4) of the CGST Act, 2017 till 31.03.2017.

• Notification No. 09/2017-Integrated Tax, dt. 13-10-2017 has been issued to amend notification no. 8/2017-IT dated 14.09.2017 so as to add certain items to the list of “handicrafts goods”

• Notification No. 10/2017-Integrated Tax, dt. 13-10-2017 has been issued to exempt persons making inter-State supplies of taxable services from registration under section 23(2).

• Notification No. 11/2017-Integrated Tax, dt. 13-10-2017 has been issued to cross-empower State Tax officers for processing and grant of refund.

• Notification No. 32/2017-Integrated Tax (Rate) ,dt. 13-10-2017 has been issued to exempt payment of tax under section 5(4) of the IGST Act, 2017 till 31.03.2018.

• Notification No. 33/2017-Integrated Tax (Rate) ,dt. 13-10-2017 has been issued to amend notification No. 9/2017-IT(R)

• Notification No. 34/2017-Integrated Tax (Rate), dt. 13-10-2017 has been issued to amend notification No. 10/2017-IT(R) regarding services provided by Overseeing Committee members to RBI under RCM.

• Notification No. 35/2017-Integrated Tax (Rate), dt. 13-10-2017 has been issued to amend notification No. 1/2017-Integrated Tax (Rate).

• Notification No. 36/2017-Integrated Tax (Rate), dt. 13-10-2017 has been issued to amend notification No. 2/2017-Integrated Tax (Rate).

• Notification No. 37/2017-Integrated Tax (Rate), dt. 13-10-2017 has been issued to amend notification No. 4/2017-Integrated Tax (Rate).

• Notification No. 38/2017-Integrated Tax (Rate), dt. 13-10-2017 has been issued to prescribe Integrated Tax rate on the leasing of motor vehicles

• Notification No. 39/2017-Integrated Tax (Rate), dt. 13-10-2017 has been issued to amend notification No. 8/2017-Integrated Tax (Rate).

• Notification No. 16/2017-Union Territory Tax,dt. 13-10-2017 has been issued to amend Notification No. 2/2017-Union Territory Tax.

• Notification No. 31/2017-Union Territory tax(rate), dt. 13-10-2017 has been issued to amend notification No. 11/2017-UTTT(R).

• Notification No. 32/2017-Union Territory tax(rate), dt. 13-10-2017 has been issued to amend notification No. 12/2017-UTTT(R)

• Notification No. 33/2017-Union Territory tax(rate), dt. 13-10-2017 has been issued to amend notification No. 13/2017-UTTT(R) regarding services provided by Overseeing Committee members to RBI under RCM

• Notification No. 34/2017-Union Territory tax(rate), dt. 13-10-2017 has been issued to amend notification No. 1/2017-Integrated Tax (Rate).

• Notification No. 35/2017-Union Territory tax(rate), dt. 13-10-2017 has been issued to amend notification No. 2/2017-Integrated Tax (Rate).

• Notification No. 36/2017-Union Territory tax(rate), dt. 13-10-2017 has been issued to amend notification No. 4/2017-Integrated Tax (Rate).

• Notification No. 37/2017-Union Territory tax(rate), dt. 13-10-2017 has been issued to prescribe Union Territory Tax rate on the leasing of motor vehicles.

• Notification No. 38/2017-Union Territory tax(rate), dt. 13-10-2017 has been issued to exempt payment of tax under section 7(4) of the UTGST Act, 2017 till 31.03.2017.
3. Any Circular/Instruction:-

- Order-01/2017-Central Tax dated 13.10.2017 has been issued To remove difficulties in implementing provisions of composition scheme.

(Hemambika R.Priya)
Commissioner(Coord)

1. Chairperson, CBEC
2. Member (Admn)
3. Member (GST)
4. Member (Budget)
5. Member (IT)
6. Member (CX, ST & Legal)
7. Member (Customs)

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